

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TT/2018

Subject : Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from COD to 31.03.2019 for four nos. assets under Transmission System Associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part A" in Northern Region & Southern Region

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited & Ors.

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K Ganesan, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The matter was taken up for hearing pursuant to the remand of the matter by the APTEL vide its judgment dated 27.10.2022 in Appeal No. 359 of 2019.
3. The Commission directed to issue notice to all the Respondents. The Commission further directed the Petitioner to file its written submissions, if any, within two weeks, with an advance copy to the Respondents and the Respondents to file their respective written submissions, if any, within two weeks thereafter.
4. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

